MANIPUR GAZETTE

EXTRAORDINARY
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No. 81 **Imphal, Friday August 1, 2025** **(Sravana 10, 1947)**

GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

ORDERS BY THE GOVERNOR: MANIPUR

Imphal, the 23rd July, 2025

No. LDM-101/56/2025-REV-REVENUE: In exercise of the powers conferred under Section 14 (2) of MLR & LR Act, 1960 read with rule 18 of the Manipur Land Revenue and Land Reforms (Allotment of Land) Rules, 1962, the Governor of Manipur is pleased to re-allot the land specified in the schedule below to the Director (Tourism), Manipur by cancelling the earlier allotment of the said land made in favour of 110 families of Lei-Ingkhol vide order No. DC(IE)/9/4/97(Pt) dated 10th March, 2021.

This issues in pursuance of the Governor-in-Council's decision taken on 11-07-2025.

SCHEDULE OF LAND

District : Imphal East
Sub-Division : Keirao Bitra

Sl No.	Name of allottee	Village No	C.S Dag No.	Area allotted
1.	Director (Tourism), Manipur	108 – Kamu Yaithibi	10, 24 & 27	3.0303 acres

2. The allotment is made subject to the following: -

I. The allottee shall pay a token premium of Rs. 3,030/- (Rupees three thousand and thirty) only i.e. @ Rs. 1000/- per acre as fixed by the State Government vide order no. 4/10/ALLOT/2013-Com(Rev) dated 2nd September, 2013 and the premium amount shall be credited to Major Head : 0029 – Land Revenue on behalf of the Commissioner/ Secretary (Land Resources), Government of Manipur within a period of 6 (six) months.

II. The allottee shall execute a deed of allotment with Deputy Commissioner, Imphal East, Manipur after payment of premium amount.

III. The Road side reserve prescribed under Rule 13 of MLR & LR (Allotment of Land) Rules, 1962 shall be maintained.

IV. The SDC concerned shall demarcate the land and hand over to the allottee after execution of deed of allotment with Deputy Commissioner, Imphal East, Manipur.

V. In the event of land being used for any purpose other than that for which it has been allotted, appropriate action shall be taken as laid down under Rule 18 (iii) (iv) & (v) of the MLR & LR (Allotment of Land) Rules, 1962.

VI. The allotment shall be liable to be cancelled if the land is not used within 2 (two) years for the purpose for which it is allotted.

By Orders & in the name of the Governor,

LANJOY THOUDAM,
Deputy Secretary (Land Resources),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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